

ITEM NO.17

COURT NO.14

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7739/2015

(Arising out of impugned final judgment and order dated 17/09/2013 in CR No. 2140/2012 passed by the High Court of Punjab & Haryana at Chandigarh)

THE DISTRICT DEVELOPMENT AND PANCHAYAT OFFICER, BATHINDA & ORS.
Petitioner(s)

VERSUS

HARNEK SINGH (D) Respondent(s)
(office report on default)

Date : 01/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]

For Petitioner(s) Mr. K.K. Mahalik, Adv.
Mr. Jagjit Singh Chhabra, Adv.

For Respondent(s) Mr. Anil Kumar Tandale, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is allowed to do the needful.

(USHA BHARDWAJ)
AR-CUM-PS

(MADHU NARULA)
COURT MASTER